

W.P.No.26013 of 2016

The Hon'ble the Chief Justice
and
R.Mahadevan, J.

We may have some reservation on the contents of the part of the petition, but in so far as the prayer made in the petition for installing CCTV Cameras in the courts, both outside and in the inner part is concerned, the High Court has already taken a decision favouring the same. A proposal was sent to the State Government on 15.07.2015 for installation of CCTV Cameras, Metal Door Detectors and Hand Held Metal Detectors in all Courts in the State of Tamil Nadu. Initially the financial proposal was made qua the High Court and the Metropolitan Magistrate Courts at Egmore, George Town and Saidapet and the Government also accorded sanction thereto on 04.04.2016. A reminder was sent on 13.07.2016 requesting necessary orders sanctioning the remaining funds for implementation of the scheme for the rest of the Courts in the State.

2. Given the exigency of the situation, we would like the learned Advocate General to obtain instructions if the funds for installing CCTV Cameras for District Courts for the entire State can be implemented across the

board on an urgent basis and accordingly funds sanctioned for the same.

3. Copy of the order be issued by tomorrow.

List on 3rd August, 2016.

ksr

(S.K.K.,CJ.) (R.M.D.,J)

26.07.2016

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